

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 427
CP/30/ND/2021

IN THE MATTER OF:

Mr. Pankaj Sabharwal and Ors.	...	Applicant
Versus		
M/s. Supertech Ltd. and Ors.	...	Respondent

Under Section 213(b) of Comp. Act 2013

Order delivered on 16.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Piyush Singh, Mr. Vivek Kumar, Mr. Jayant Upadhyay, Advs.

For the Respondent/RP : Mr. Somdutta Bhattacharyya, Ms. Kiran Sharma, Ms. Himani Chhabra, Advocates for Resolution Professional of Supertech Limited, Ms. Sneha, Adv. for Respondent No.4 PNB Housing Finance Ltd., Mr. Rishi Kapoor & Ms. Deboleena Dutta, Advs., for 2 &3

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **28.05.2024**.

-SD-
(Court Officer)